

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 5
IB/253/ND/2023

IN THE MATTER OF:

Central Railside Warehouse Company Limited ...

Under Section 59(7) of IBC, 2016.

Order delivered on 07.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Liquidator is present physically. Today, the matter is fixed for pronouncement of this matter. We observe that reply to RoC's Report is not available on e-portal of this Tribunal. Learned Counsel for the Liquidator is directed to upload the reply to RoC's report within ten working days. Let this matter be posted to 27.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)